बिहार के भूमि विकास बैंकों के जो ग्रांकड़े तत्काल उपलब्ध हैं वे केवल दिये गये कुल ऋणों से संबंधित हैं। ये ग्रांकड़े नीचे दिये गये हैं।--

बिहार के भूमि विकास बैंकों द्वारा दिये गये ऋण

(करोड़ रुपये)

1980-81	14.28
1981-82	29.11
1982-83	20.24

(ग) ग्रौर (घ) खास-खास कार्यक्रमों योजनाग्रों के ग्रन्तर्गत ऋणकर्त्ताग्रों को ग्रार्थिक सहायता उपलब्ध करायी जाती है। समन्वित ग्रामीण विकास कार्यक्रम के ग्रन्तर्गत जो ग्रब देश के सभी खण्डों में कार्यान्वित किया जा रहा है, ग्रनुसूचित जन जातियों के पात्र हिताधिकारियों निवेश के 50% तक ग्रार्थिक सहायता उपलब्ध करायी जाती है, लेकिन शर्त यह है कि यह रास ग्रधिक से ग्रधिक 5000 रुपये होगी। जहां तक ग्रनुसूचित जातियों ग्रौर ग्रन्य हितकारियों संबध है, यह ग्रार्थिक सहायता छोटे किसानों के मामले में 25% ग्रौर सीमांतिक किसानों के मामले में 33.3% तक सीमित है।

समन्वित ग्रामीण विकास कार्यक्रम के बारे में ग्रांकड़ों की सूचना देने वाली प्रणाली से ग्रनुसूचित जातियों/ग्रनुसूचित जन जातियों के हिताधिकारियों को दी जाने वाली सहायता के संदर्भ में हिताधिकारियों की संख्या का पता चलता है क्योंकि इस कार्यक्रम में यह परिकल्पना की गयी है कि इस कार्यक्रम के ग्रधीन सहायताप्राप्त हिताधिकारियों की कुल संख्या में ग्रनुसूचित जातियों/ग्रनुसूचित जन जातियों/ के हितधिकारियों संख्या कम से कम 30% होनी चाहिए। पिछले 3 वर्षों में बिहार में इस कार्यक्रम के सन्बन्ध में ग्रांकड़े नीचे दिये गये हैं :—

	कुल हिताधिकारियों की संख्या	ग्रनुसूचित जाति/ग्रनुसूचित जन जाति के हिताधिकारी
1981-82	276169	102380
1982-83	362354	1353[illegible]4
1983-84	430145	175924

(ङ) सरकार ग्रौर भारतीय रिजर्व बैंक द्वारा बैंकों तथा राज्यों की एजेंसियों के नाम कमजोर वर्गों के कार्यक्रमों के समुचित कार्यान्वयन के लिए मार्गनिर्देश जारी किये गये हैं। बैंक प्राधिकारियों को यह परामर्श भी दिया गया है कि वे छोटे ऋणकर्त्ताग्रों के ऋण ग्रावेदनों के निपटान पर नजर रखें। हिताधिकारियों से ग्रनियमिताग्रों ग्रथवा कदाचार की शिकायतें प्राप्त होती रहती हैं। इन शिकायतों को दूर करने तथा उपचारात्मक कार्रवाई करने के लिए जांच की जाती है।

News-Item Captioned 'Bank of India Deal Still a Mystery"

4625. SHRIMATI PRAMILA DANDAVATE : Will the Minister of FINANCE pleased to state :

(a) whether Government have taken note of the news item captioned "Bank of India deal still a mystery" appeared in the 'Free Press Journal', Bombay of 16 July, 1984.

(b) whether Government have ordered a CBI probe into the foreign exchange dealings of the Bank of India involving heavy speculative transactions resulting in the loss of Rupees five crores;

(c) whether the 'cross currency neals' as ordered by the Deputy General Manager are still being continued; and

(d) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Yes, Sir.

(b) No, Sir.

(c) No. Sir. According to the Reserve Bank of India, the bank has already stopped the cross currency deals.

(d) Does not arise.

Withdrawal of C.C.S. on Certain Categories of Garments Exports

4626. SHRI M. RAJASHEHARA MURTHY : Will the Minister of COMMERCE be pleased to state :

(a) whether Government withdrew ths CCS on certain category of garments exported to certain countries during January-March, 1979;

(b) whether Government will lay on the Table of the House list of cases filed by the garment Exporters regarding this withdrawal;

(c) whether any judgement has been given by any High Court or any other Court in the Civil Writ or any other Suit; if so, details including whether Appeals have been preferred by Government and their present position; and

(b) whether it is contemplated to bring all such cases at (b) above to the Supreme Court by way of an SLP and whether SLP has been filed, and if so, details of SLP ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR) : (a) Yes, Sir.

(b) to (d) 133 Writ petitions/Civil Suits have been filed in this connection by various garment exporters, A statement contaning list in laid on the Table if the House [Placed in Librery Sel No. LT-8706 of 184] In 46 cases, judgements have been given by the Bombay and the Madras High Courts. Action has been taken to file appeals in the bigger bench of the Madras High Court and SLP in the Supreme Court. The matter is subjudice.

Complaints About Tax Evatsion by Advocates of Lucknow

4627, SHRI DHARAM DASS SHASTRI : Will the Ministry of FINANCE be pleased to state :

(a) whether a large number of complaints have been filed with the Commissioner of Income-tax, Lucknow against evasion of taxes by some perfessional advocates in Lucknow ;

(b) if so, whether any preliminary investigations, have since been compleated, and if not, the reasons therefor ;

(c) the number of cases of the above nature which have beed received in July and August, 1984 ; and

(d) the action taken thereon to proceed in accordance with strict enforcement of law ?